

IN THE INCOME TAX APPELLATE TRIBUNAL

"B" BENCH, MUMBAI

BEFORE SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER &

SMT. RENU JAUHRI, ACCOUNTANT MEMBER

ITA No.9063/MUM/2010

(Assessment Year : 2007-08)

Narendramohan K. Singh

Plot No.13, Tarang Bungalow,
Pali Hill, Union Park, Bandra (W),
Mumbai - 400050
PAN - ARIPS5027L

..... Appellant

v/s

Income Tax Officer - 21(1)(3),

C-11, Pratyuksha Kar Bhavan,
Bandra Kurla Complex, Bandra (E),
Mumbai - 400051

..... Respondent

Assessee by : Shri Parth Gabani

Revenue by : Shri Kailash C. Kanojiya, Sr.DR

Date of Hearing - 23/12/2024

Date of Order - 24/12/2024

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

The assessee has filed the present appeal challenging the impugned order dated 06/07/2010, passed under section 263 of the Income Tax Act, 1961 (*"the Act"*) by the learned Commissioner of Income Tax-21, Mumbai [*"learned CIT"*], for the assessment year 2007-08.

2. At the time of the hearing, the learned AR for the assessee filed a letter along with a copy of Form 1 filed under Direct Tax Vivad Se Vishwas Scheme, 2024 and stated that the assessee has opted for Direct Tax Vivad Se Vishwas

Scheme, 2024. In light of the above letter, we dismiss the appeal of the assessee with the liberty to reinstate the appeal if its application under Direct Tax Vivad Se Vishwas Scheme, 2024, is not accepted.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 24/12/2024

Sd/-
RENU JAUHRI
ACCOUNTANT MEMBER

Sd/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER

MUMBAI, DATED: 24/12/2024
Prabhat

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Mumbai; and*
- (5) *Guard file.*

By Order

Assistant Registrar
ITAT, Mumbai